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**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

O.A.No. 15/91.
TA No.

Date of Decision: 5.4.99

Shri Mangal Singh

: Petitioner(s)

Mr.K.K.Shah

: Advocate for the petitioner(s)

Versus

Union of India & Ors.

: Respondent(s)

Mr.N.S.Shevde

: Advocate for the respondent(s)

CORAM

Hon'ble Mr. V. Radhakrishnan : Member(A)

Hon'ble Mr.P.C.Kamman : Member(J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?

No

Mangal Singh
 C/o.Kiran K.Shah,
 Advocate,
 3, Achalayatan Society,
 Nr.Memnagar Fire Station,
 Navrangpura, Ahmedabad.

✓
 : Applicant

Advocate: K.K.Shah

Versus

1. Union of India,
 Notice to be served through,
 General Manager,
 Western Railway, Churchgate,
 Bombay.

2. Asstt.Mechanical Engineer-II,
 Divisional Office,
 Western Railway, Rajkot.

3. Sr.Divisional Mechanical Engineer,
 Divisional Office,
 Western Railway,
 Rajkot.

: Respondents

Advocate: Mr.N.S.Shevde

ORAL ORDER
OA/15/91

Date: 5.4.99

Per: Hon'ble Mr.V.Radhakrishnan : Member(A)

Heard Mr.K.K.Shah and Mr.N.S.Shevde, learned counsel for the applicant and the respondents respectively.

Mr.K.K.Shah states that he has received information that the applicant is now no more.

In view of the demise of the applicant, the OA abates. Accordingly, the same is disposed of.

Dra
(P.C.Kannan)

Member(J)

VR
(V.Radhakrishnan)

Member(A)

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**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

M.A/696/99, M.A/697/99 With
R.A/43/99 IN
OA/15/99

Date of Decision :23.12.99

Smt. Hansaba : Petitioner (s)

Mr. M.S. Trivedi : Advocate for the petitioner(s)

Versus

Union of India & Ors. : Respondent(s)

: Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. P.C. Kannan : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Smt. Hansaba,
W/o. Late Mangal Singh
Ex-Khalasi of the respondents
W. Rly.,
Rajkot.

= Applicant =

(Advocate : Mr. M.S. Trivedi)

Versus

1. Union of India, through,
The General Manager,
W.Rly., Churchgate,
Mumbai.
2. Asstt., Mech., Engineer-II,
Divisional Office,
W.Rly., Rajkot.
3. Sr. Divisional Mech. Engr.,
Divisional Office,
W.Rly., Rajkot.

= Respondents =

Ab/
(Decision by Circulation)

(16)

ORDER
MA/696/99 MA/697/99
With
RA/43/99
In
OA/15/91

Date: 23-12-99

Per: Hon'ble Mr. V.Radhakrishnan : Member(A)

This Review Application is to review the judgment in OA/15/99 which was passed on 05.04.99. We do not see any error apparent on the face of the record of our Judgment dated 05.04.99 necessitating review. Hence R.A 43 of 1999 stands rejected. M.As are also accordingly disposed of.

P.C.Kannan
(P.C.Kannan)
Member(J)

V.Radhakrishnan
(V.Radhakrishnan)
Member(A)

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